

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 137
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 16.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Ramesh Chandra, Mr. Amitabh, Mr. A. K. Pandey Adv.

For the respondent:

Mr. Arun Kathpalia Sr. Adv, Mr. Arun Kathpalia, Sr. Adv, Mr. Manmeet Singh, Ms. Nishtha Chaturvedi, Ms. Anjali, Mr. A Robin Frey, Mr. Bari Brar, Ms. Manjira Dasgupta, Adv.

For the CoC:

Mr. Ramji Srinivasan Sr. Adv, Mr. Bishwajit Dubey, Spandan Biswal, Ms. Srideepa Bhattacharya, Mr. Aditya Marwah, Sylona Mohapatra, Adv.

For the RP

Mr. Abhinav Vasisht, Sr. Adv, Mr. Anoop Rawat, Charu Bansal & Shreyas, Adv

For the OC:

Mr. Nikhil Palli, Pranav Chadha, Mr. Amit singh, Srishiti & Sahil Mongia Adv.

CA-254(PB)/2019

Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Adv.

CA-327(PB)/2019

Mr. Arvind Kr. Gupta, Ms. Purti Marwaha & Ms. Henna George, Adv.

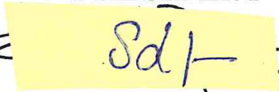
CA-437/537/2019

Mr. Sanjay Bhatt, Adv.

ORDER

Part heard for 22.04.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)